CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI



OA NO. 2449/2001 MA NO. 01/2002 MA NO. 2395/2001

New Delhi, this the 28th day of January, 2002

HON'BLE SH. S.R.ADIGE, VICE CHAIRMAN (A) HON'BLE SH. SHANKER RAJU, MEMBER (J)

Jyotsna Munjal (Mrs) F-114, Sarojini Nagar New Delhi-110023.

.... Applicant

(By Advocate: Sh. G.K. Aggarwal)

Versus

- Union of India through Secretary, Ministry of Steel, Udyog Bhawan, New Delhi-110011.
- 2. The Secretary,
 Ministry of Personnel
 Public Grievances & Pensions,
 North Block, New Delhi-110001.
- 3. Pay & Accounts Officer,
 Ministry of Steel,
 Udyog Bhawan, New Delhi-110011.
- 4. Mr. Sikri,
 Father of late Mr. K.K.Sikri,
 R/o SFS DG-11/18C,
 Vikaspuri,
 New Delhi-110018. Respondents

(By Advocate: Sh. B.S. Jain for Resp. 1 to 3 and Sh. Vikas Sharma proxy for Sh. Sunil Malhotra for Resp. 4)

ORDER (ORAL)

By Sh. S.R.Adige, Vice Chairman(A)

Heard counsel for both the sides.

2. In our considered opinion, applicant's claim for release of post-death service and allied benefits of Late Sh. K.K.Sikri, Assistant, Ministry of Steel is basically a claim of title to the property of Late Sh. Sikri, and is not in the nature of a service dispute. Under the circumstances, we hold that the Tribunal has no jurisdiction in the matter, and

dismiss the OA giving liberty to applicant to approach the competent court of law for adjudication of her claim, if so advised.

(SHANKER RAJU) Member (J)

(S. R. ADIÆE) Vice Chairman (A)

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